

being taken to lay other Reports, alongwith the ATM, on the Table of the House, in accordance with the National Commission for Safai Karamcharis Act, 1993.

#### **Assistance to Disabled Persons**

2208. SHRI S. ANBALAGAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of disabled persons provided assistive devices in the State of Tamil Nadu under Assistance to Disabled Persons (ADP) during each of the last three years;

(b) whether any target has been fixed for providing assistive devices to the differently abled persons in the State;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether any monitoring is being done by the Union Government to ensure that the targeted persons actually benefit under the scheme; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) Under the Scheme of Assistance to Disabled Persons for purchase/fitting of Aids/Appliances (ADIP Scheme), the total number of disabled persons provided assistive devices in the State of Tamil Nadu during 2006-07, 2007-08 and 2008-09 are 3762, 45643 and 9500 (estimated) respectively. The State Government of Tamil Nadu also provided Aids and Appliances for 7397, 17942 and 7861 beneficiaries respectively, in the year 2006-07, 2007-08 and 2008-09.

(b) and (c) No State-wise target is fixed under the Scheme of Assistance to Disabled Persons for purchase/fitting of Aids/Appliances (ADIP Scheme). However, efforts are made to cover as many beneficiaries as possible within the budget allocated. The Government of Tamil Nadu fixed targets for the year 2006-07, 2007-08 and 2008-09 to the extent of 7105, 18514 and 8358 beneficiaries respectively.

(d) and (e):

(i) 5-10% of beneficiaries are test checked by the recommending agencies *i.e.* State Governments/National Institutes under the Ministry.

(ii) Grants are released only after Utilization Certificates of previous grants are obtained, so as to ensure that the amount was utilized for the purpose for which it was sanctioned.

#### **Discrimination against Dalit students**

2209. DR. GYAN PRAKASH PILANIA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether a survey by NGO Jansahas and UNICEF in 24 villages of four districts of Madhya Pradesh as published in the media has revealed that more than 63 per cent Dalit children were discriminated against at schools and in anganwadi centres;

(b) whether as per the report the Dalit students were served last, they must use separate plates and cannot occupy front benches;

(c) whether the Dalit boys hold out their hands for bread tossed to them and they are not allowed metal plates which are reserved only for upper-caste students and they must use plates made of leaves;

(d) if so, Government's reaction to the above survey report; and

(e) the corrective/punitive steps taken in pursuance thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (e) Findings of an NGO, Jansahas, in this regard, were published in the media, in May, 2009. The matter was taken up with Government of Madhya Pradesh. The State Government has reported that they have inquired into it and statements made in the report of the NGO are not based on the ground reality. Senior State Government officials had also visited three villages and did not find any discrimination against these children at schools and in Anganwadi Centres.

#### **Preparations and hotels for tourists for Commonwealth Games**

†2210. SHRI RAJNITI PRASAD: Will the Minister of TOURISM be pleased to state:

(a) whether it is a fact that a mega event, the 2010 Commonwealth Games are about to be organized in our country in which thousands of foreign players and tourists would be visiting our country;

(b) if so, the preparations made by Government for boarding and lodging, etc. of such a large number of foreign tourists visiting India, and the total amount of money likely to be spent thereon;

(c) since the event is to be organized in Delhi, the capital of the country, the works being done for the beautification of Delhi; and

(d) keeping in view the facilities for the tourists, the number of low budget/medium budget/five-star hotels proposed to be constructed?

THE MINISTER OF TOURISM (KUMARI SELJA): (a) Yes, Sir.

(b) to (d) The Ministry of Tourism has assessed that approx. 40,000 rooms under various categories in the Delhi National Capital Region (NCR) would be required to meet the demand of the Commonwealth Games, 2010.

Construction of hotels is primarily a private sector activity and highly capital intensive with a long gestation period. In order to address the shortage of hotel rooms in Delhi NCR for the Games, projects are being implemented by various agencies in NCT of Delhi and States of Haryana and Uttar Pradesh. These projects are being monitored by the concerned land owning agencies and are also reviewed regularly by the Ministry of Tourism through the 'Task Force' set up for this purpose.

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†Original notice of the question was received in Hindi.